

OA 1040/2003

08.09.2003

Hon. Maj Gen K K Srivastava, AM
Hon. Mr. A K Bhatnagar, JM

Sri Kishan Lal learned counsel for the applicant
and Sri R K Tiwari, learned counsel for the respondents

By this OA, Filed under Section 19 of the A.T. Act,
1985, the applicant has prayed for direction to the
respondents for payment of compensation as per provision
of Section 4 (b) of Workmen Compensation Act, 1923.

This Court has no power to decide the cases regarding
Workmen Compensation. Therefore, this OA is not maintainable
before this Tribunal.

The OA is dismissed as not maintainable. However,
liberty is given to the applicant to approach appropriate
forum. No costs.


Member J


Member A

/pc/